

THE IRON ORE MINES AND MANGANESE ORE MINES
LABOUR WELFARE FUND (AMENDMENT) ACT, 1982

No. 45 OF 1982

[28th August, 1982.]

An Act to amend the Iron Ore Mines and Manganese Ore Mines
Labour Welfare Fund Act, 1976.

BE it enacted by Parliament in the Thirty-third Year of the Republic
of India as follows:—

Short
title and
commence-
ment.

1. (1) This Act may be called the Iron Ore Mines and Manganese
Ore Mines Labour Welfare Fund (Amendment) Act, 1982.

(2) It shall come into force on such date¹ as the Central Government
may, by notification in the Official Gazette, appoint.

Amend-
ment of
long
title.

2. In the Iron Ore Mines and Manganese Ore Mines Labour Welfare
Fund Act, 1976 (hereinafter referred to as the principal Act), in the
long title, for the words “and manganese ore mines”, the words
“, manganese ore mines and chrome ore mines” shall be substituted.

61 of 1976.

Amend-
ment of
section 1.

3. In section 1 of the principal Act,—

(a) in sub-section (1), for the words “and Manganese Ore
Mines Labour Welfare”, the words “, Manganese Ore Mines and
Chrome Ore Mines Labour Welfare” shall be substituted;

(b) in sub-section (3), in the proviso,—

(i) after the words “only to manganese ore mines”, the
words “, or only to chrome ore mines” shall be inserted;

(ii) for the words “and manganese ore mines”, the words
“, manganese ore mines and chrome ore mines” shall be
substituted.

Amend-
ment of
section 2.

4. In section 2 of the principal Act,—

(a) after clause (a), the following clause shall be inserted,
namely:—

‘(aa) “chrome ore” includes ferro-chrome;’

¹1-7-1983. *vide* notification No. G.S.R. 534(E), dated 28-6-1983; Gazatted of India Extra-ordinary, 1983. Pt. II, Sec. 3(i).

(b) in clause (d), for the words "and Manganese Ore Mines Labour Welfare", the words ", Manganese Ore Mines and Chrome Ore Mines Labour Welfare" shall be substituted;

(c) in clause (g),—

(i) in sub-clause (i), after the words "or manganese", the words "or chrome" shall be inserted;

(ii) in sub-clause (ii), after the words "manganese ore", the words "or chrome ore" shall be inserted;

(d) in clause (h),—

(i) in the opening portion, after the words "or manganese ore mine", the words "or chrome ore mine" shall be inserted;

(ii) in sub-clause (1) and sub-clause (2), after the words "or manganese ore", wherever they occur, the words "or chrome ore" shall be inserted.

5. In section 3 of the principal Act, for the words "and Manganese Ore Mines Labour Welfare", in both the places where they occur, the words ", Manganese Ore Mines and Chrome Ore Mines Labour Welfare" shall be substituted.

Amend-
ment of
section 3.

6. In section 4 of the principal Act,—

(a) in the opening portion, for the words "and manganese ore mines", the words ", manganese ore mines and chrome ore mines" shall be substituted;

(b) in clause (a), in the opening portion, after the words "or manganese ore mines", the words "or chrome ore mines" shall be inserted;

(c) in clause (b),—

(i) after the words "or of a manganese ore mine", the words "or of a chrome ore mine" shall be inserted;

(ii) after the words "or of a manganese ore mine", the words "or chrome ore mines" shall be inserted;

(d) in clause (c),—

(i) after the words "or manganese ore mines", the words "or chrome ore mines" shall be inserted;

(ii) in the proviso, after the words "or of a manganese ore mine", the words "or of a chrome ore mine" shall be inserted.

7. In section 5 of the principal Act,—

(a) in sub-section (1),—

(i) in clause (a), after the words "or manganese ore", the words "or chrome ore" shall be inserted;

(ii) in clause (b), for the words "both iron ore and manganese ore", the words "any two of or all such ores" and for the words "iron ore only or manganese ore only, or in respect of

Amend-
ment of
section 4.

Amend-
ment of
section 5.

both", the words "any one of such ores only, or in respect of any two of such ores only, or in respect of all such ores" shall be substituted;

(b) in sub-section (2), in the proviso, for the words "and manganese ore mines", in both the places where they occur, the words ", manganese ore mines and chrome ore mines" shall be substituted.

Amend-
ment of
section 6.

8. In section 6 of the principal Act, in sub-section (2), in the proviso, for the words "and manganese ore mines", in both the places where they occur, the words ", manganese ore mines and chrome ore mines" shall be substituted.

Amend-
ment of
section 8.

9. In section 8 of the principal Act, in sub-section (1) and sub-section (2), for the words "and Manganese Ore Mines Labour Welfare", the words ", Manganese Ore Mines and Chrome Ore Mines Labour Welfare" shall be substituted.

Amend-
ment of
section 9.

10. In section 9 of the principal Act, after the words "manganese ore mines", the words "or chrome ore mines" shall be inserted.

Amend-
ment of
section 11.

11. In section 11 of the principal Act, after the words "of a manganese ore mine", the words "or of a chrome ore mine" shall be inserted.

Amend-
ment of
section 12.

12. In section 12 of the principal Act, in sub-section (2),—

(a) in clause (c), after the words "manganese ore mines", the words "or chrome ore mines" shall be inserted;

(b) in clause (h), after the words "of manganese ore mines", the words "or of chrome ore mines" shall be inserted.